

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANSAL PROPERTIES AND INFRASTRUCTURES LIMITED (QUA THE SERENE RESIDENCY GROUP HOUSING PROJECT AT SECTOR ETA II, GREATER NOIDA)

RELEVANT PARTICULARS	
1.	Name of corporate debtor Ansal Properties and Infrastructure Limited
2.	Date of incorporation of corporate debtor 30 th June 1967
3.	Authority under which corporate debtor is incorporated / registered ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L45101DL1967PLC004759
5.	Address of the registered office and principal office (if any) of corporate debtor 115 Ansal Bhawan 16 K G Marg, New Delhi 110001
6.	Insolvency commencement date in respect of corporate debtor 20 th October 2023
7.	Estimated date of closure of insolvency resolution process 17 th April 2024 (180 days from the insolvency commencement date i.e., 20 th October 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Navneet Kumar Gupta Reg. No. IBBI/IPA-001/IP-P0001/2016-2017/10009
9.	Address and e-mail of the interim resolution professional, as registered with the Board Unit No. 2, Block D1, Golf Link DDA, Sector 23B, Pocket 8, Dwarka, New Delhi 110077 Email id: navneet@minervaresolutions.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Unit No. 2, Block D1, Golf Link DDA, Sector 23B, Pocket 8, Dwarka, New Delhi 110077 Process email id: cirpofserenegrouphousingetaII@minervaresolutions.com
11.	Last date for submission of claims 03 rd November 2023, to be read with first proviso to Regulation 12(1) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Home Buyers under Real Estates Project under Section 5(8)(f) of the Insolvency and Bankruptcy Code 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Mr. Rajeev Dhingra 2. Mr. Anil Kumar 3. Ms. Harmeet Kaur
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 1. Mr. Rajeev Dhingra IBBI/IPA-001/IP-P-01946/2019-2020/12970 BG - 5A / 48B; DDA Flats, Paschim Vihar, Near BG 6 Market; Opposite Gas Godowns, New Delhi 110063 2. Mr. Anil Kumar IBBI/IPA-003/ICAI-N-00399/2021-2022/14016 Add: B-23, 1st Floor, Sector 48, Noida, Near Green Valley Chowk, Gautam Buddha Nagar, Uttar Pradesh 201301 3. Ms. Harmeet Kaur IBBI/IPA-002/IP-N00948/2020-2021/13076 Add: C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi 110024



Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court II) has ordered the commencement of a corporate insolvency resolution process of the Ansal Properties and Infrastructure Limited (qua the Serene Residency Group Housing Project at Sector ETA II, Greater Noida) on 20th October 2023.

The creditors of Ansal Properties and Infrastructure Limited (qua the Serene Residency Group Housing Project at Sector ETA II, Greater Noida), are hereby called upon to submit their claims with proof on or before 03rd November 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

The homebuyers may also file their claim through <https://www.sereneresidencycirp.in/claims>

Submission of false or misleading proofs of claim shall attract penalties.



Navneet Kumar Gupta
Interim Resolution Professional of
Serene Residency Group Housing Project at Sector ETA II,
Greater Noida project of Ansal Properties and Infrastructure Limited

Date: 23-10-2023
Place: New Delhi